

S U P R E M E C O U R T O F
RECORD OF PROCEEDINGS

I N D I A

BEFORE THE REGISTRAR MR. SURAJIT DEY

4

Petition(s) for Special Leave to Appeal (Crl.)

No(s). 7216/201

PRATIMA LAXMI

Petitioner(s)

VERSUS

STATE OF UP AND ORS

Respondent(s)

(with appln. (s) for exemption from filing O.T. and stay)

Date : 19/01/2015 This petition was called on for hearing today.

For Petitioner(s)

Mr. Ameet Singh, Adv.
Mr. Praveen Swarup, Adv.

For Respondent(s)

Mr. Shantanu Krishna, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Four weeks' time is granted to the Ld. Counsel for
respondent Nos.2 and 3 for filing counter affidavit, if any.

Though counter affidavit on behalf of respondent No.1 -

State is already on record but the vakalatnama with Memo of

Appearance has yet not filed.

However, two weeks' time, as

last opportunity, is granted to file the same.

List again on 25.2.2015.

Signature Not Verified

Digitally signed by
Rupam Dhamija
Date: 2015.01.24

12:19:39 IST
Reason:

(SURAJIT DEY)

Registrar